

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Original Application No. 91 of 2026

IN THE MATTER OF

Gram Panchayat Village Tehang

..... Applicant

V/s

Union of India and others

..... Respondents(s)

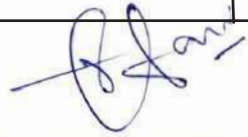
INDEX


S. No.	Particulars	Page No.
1	Comprehensive report by way of affidavit of Er. Jatinder Soni, Environmental Engineer, Regional Office, Kapurthala on behalf of respondent Punjab Pollution Control Board in compliance to order dated 06.02.2026.	3-9
2	Annexure R-4/A A copy of letter no. 1072 dated 14.08.2025 English translation of the Department of Town and Country Planning, Punjab.	10
3	Annexure R-4/B A copy of request letter dated 03.09.2025 to the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Kapurthala for the establishment of hot mix plant at Village Tehang, Tehsil Phillaur, District Jalandhar.	11
4	Annexure R-4/C A copy of letter no. 1973 dated 03.09.2025 to the Tehsildar, Tehsil Phillaur, District Jalandhar for verification of the siting guidelines of the proposed site for the establishment of hot mix plant in respect of from Village.	12
5	Annexure R-4/D A copy of English translation of the report dated 05.09.2025 of Tehsildar Phillaur.	13
6	Annexure R-4/E A copy of the Consent to Establish (NOC) dated 26.09.2025 having validity upto 25.09.2026	14-21
7	Annexure R-4/F A copy of letter no. 2884 dated 31.12.2025	22
8	Annexure R-4/G A copy of letter no. 748 dated 18.02.2026	23-24
9	Annexure R-4/H A copy of reply dated 27.02.2026 given by the hot mix plant	25-29
10	Annexure R-4/I A copy of data sheet prepared by the visiting officers during visit on 20.04.2026	30-31

11	Annexure R-4/J The report dated 20.04.2026 of the visiting officer	32-33
12.	Vakalatnama	34-35
13.	Proof of Service	36

Dated: 24-04-2026

Place: JALANDHAR


(Er. Jatinder Soni)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Kapurthala
(On behalf of Respondent no.4)


Adv. Naman Kumar (D/6574/2023)
Law Offices of Apar Gupta
E-215, East of Kailash, New Delhi - 110065
Mobile: 9990000256; Email: office@aparlaw.in

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Original Application No. 91 of 2026

IN THE MATTER OF

Gram Panchayat Village Tehang

..... Applicant

V/s

Union of India and others

..... Respondents(s)

Comprehensive report by way of affidavit of Er. Jatinder Soni, Environmental Engineer, Regional Office, Kapurthala on behalf of respondent Punjab Pollution Control Board in compliance to order dated 06.02.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Jatinder Soni is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Kapurthala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present comprehensive report by way of affidavit on behalf of respondent Punjab Pollution Control Board.
- 2) That the above-mentioned Original Application has been filed by the applicant with the plea that respondent no.7 (M/s Dhingra Brothers, Dhadda Industrial Area, PO Hazara, Old Hoshiarpur Road, Jalandhar) has installed a hot mix plant at Village Tehang, Tehsil Phillaur, District Jalandhar in violation of the siting criteria prescribed in the notification dated 18.05.2023. It is further alleged that the hot mix plant in question is operating without requisite clearances from the concerned authorities and it does not have the CTO. The hot mix plant is emitting black smoke and is creating health hazard in the nearby area.
- 3) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 06.02.2026 thereby directing the Punjab Pollution Control Board to carryout the spot inspection and verification of the allegations made by the applicant and submit a comprehensive report before the next date of hearing.



27 APR 2026

- 4) That in compliance to the order dated 06.02.2026 of this Hon'ble Tribunal, it is submitted that the Original Application filed by the applicant Gram Panchayat Tehang has been examined and it is observed that some facts of the case have been wrongly mentioned in the application. Respondent no.6 in the case has been impleaded in the case by the name of Mr. Jaspreet Singh, Assistant Environmental Engineer, Punjab Pollution Control Board, Jalandhar whereas Mr. Jaspreet Singh has not been given charge of the area. Mr. Rajinder Singh, Assistant Environmental Engineer is having the charge of area.
- 5) That the Punjab Pollution Control Board has already granted Consent to Establish (CTE) NOC to respondent no.7 for establishment of hot mix plant in the name of M/s Dhingra Brothers (India), Bitumen Plant, Village Tehang, Tehsil Phillaur, District Jalandhar under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with suitable conditions in confirmation of the siting criteria prescribed for hot mix plants. The facts and circumstances that led to the grant of Consent to Establish (NOC) from pollution angle to respondent no.7 are mentioned and summarized below:

- i. The Department of Town and Country Planning, Punjab has issued letter no. 1072/DTP(J)/SSV-1 dated 14.08.2025 to Jatinder Dhingra S/o Sh. Kawal Kishore Dhingra, Model Town, Jalandhar on the subject of land use classification for the site of Hot Mix Plant through Sh. Jatinder Dhingra S/o Sh. Kawal Kishore Dhingra at Village Tehang (H.B No. 142), Tehsil Phillaur, District Jalandhar. It is mentioned in the letter that the activity of hot mix plant is allowable at the proposed site. A copy of English translation of letter no. 1072 dated 14.08.2025 of the Department of Town and Country Planning, Punjab is enclosed as **Annexure R-4/A**.

The applicant has given request letter dated 03.09.2025 to the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Kapurthala for the establishment of hot mix plant at Village Tehang, Tehsil Phillaur, District Jalandhar. With the request letter, a copy of jamabandi and lease deed was mentioned and enclosed. A copy of request letter dated 03.09.2025 is enclosed as **Annexure R-4/B**.

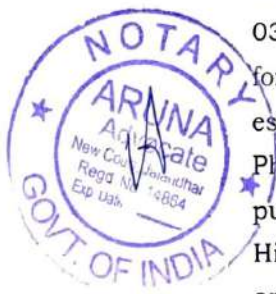
- iii. That it is relevant to mention here that the Government of Punjab, Department of Science, Technology and Environment has prescribed the siting guidelines for the establishment of hot mix plant in the State of Punjab vide order no.3 dated 26.04.1999 as under:



27 APR 2026

Distance from	Distance
Municipal Corporation limits	5 Km
Class A Towns and Cities limits	2 Km
Other Town and Cities limits	1 Km
Village Lal Dora / Phirni	500 Mts
Wild life Sanctuary / Zoo	500 Mts
National Highway	500 Mts
State Highway / scheduled Road	300 Mts
Residential Area (15 Pucca House)	300 Mts
Education Institute / Historical Religious Place / Protection Monuments	300 Mts

- iv. That it is further relevant to mention here that the Ministry of Environment, Forest and Climate Change, Government of India has prescribed the siting criteria in clause (xi) of the notification no. GSR 376 (E) dated 18.05.2023 for hot mix plants as under:
- 1 Km from boundary of cities and towns.
 - 0.5 Km from Habitation.
 - 0.2 km from National or State Highway (from centre line)
 - 0.5 Km from Schools or College and temples.
 - 1 Km from Hospital, Court and Tourist spot.
- v. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Kapurthala has written a letter no. 1973 dated 03.09.2025 to the Tehsildar, Tehsil Phillaur, District Jalandhar for verification of the siting guidelines of the proposed site for the establishment of hot mix plant in respect of from Village Phirni/Lal Lakir, Wild Life Sanctuary, Zoo, Residential Area* (15 pucca houses), Educational Institutions (School/College), Historical Religious Places, Temple, Hospital, Court, Tourist Spot and Protected Monuments, which are the distances proposed in the notification of the State Government as well as the notification of the Central Government. A copy of letter no. 1973 dated 03.09.2025 is enclosed as **Annexure R-4/C**.
- vi. That the Tehsildar, Phillaur vide report dated 05.09.2025 has certified the following distances of the proposed site of the hot mix plant (which found mention in the central and the state government orders).



27 APR 2026

- a) There is no Municipal Corporation limit within 5.0 km of the site.
- b) There is no city upto 2.0 KM of the site.
- c) There is no lal lakir / phirni within 500 meters of the site.
- d) There is no National / State Highway within 500 meters of the site.
- e) There are no pucca 15 houses within 500 meters of the site
- f) There is no educational institution Historical Religious Place / Protection Monument within 500 meters of the site.
- g) There is no wildlife sanctuary / zoo within 500 meters of the site.
- h) There is no temple / Gurudwara /Court / Tourist spot within 500 meters of the site.

A copy of English translation of the report dated 05.09.2025 of Tehsildar Phillaur is enclosed as **Annexure R-4/D**.

- vii. That considering the report of the Department of Town and Country Planning, Punjab and Tehsildar Phillaur which is in confirmation of the siting criteria of the Central and State Government, the Punjab Pollution Control Board has granted Consent to Establish from pollution angle to respondent no.7 for establishment of hot mix plant in the name of M/s Dhingra Brothers (India), Bitumen Plant, Village Tehang, Tehsil Phillour, District Jalandhar under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with suitable conditions vide dispatch no. OCMMS/consent to establish/2025/010484 dated 26.09.2025. A copy of the Consent to Establish (NOC) dated 26.09.2025 having validity upto 25.09.2026 is enclosed as **Annexure R-4/E**.

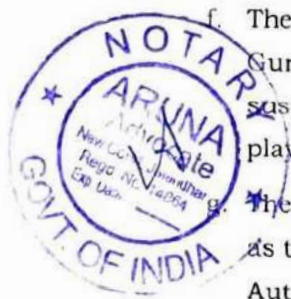
- 6) — That the applicant has raised certain grounds in the application by referring to the visit report prepared by Assistant Professor, Civil Engineer in Guru Nanak Dev Engineering College which found mention in paragraph 03 of the order dated 06.02.2026 of this Hon'ble Tribunal. The reply and comments of the Board to the said allegations and grounds is given below.

- a. The site report of Assistant Professor, Civil Engineer in Guru Nanak Dev Engineering College seems to has been obtained by the applicant at his own level.



27 APR 2026

- b. As far as the allegation relating to existence of Veterinary Hospital near to the site of the hot mix plant is concerned, it is submitted that the alleged veterinary hospital is only an outdoor veterinary facility which is opened only for a limited period. In the said veterinary facility, minor ailments of animals are taken care of in the OPD and the same is not a full-fledged hospital. The 24 x 7 care with hospitalization and major treatment is only available in the Veterinary Polyclinics situated at the District Head Quarter. The siting criteria framed by the Ministry of Environment, Forest and Climate Change, however, does not refer to any veterinary hospital in the notification dated 18.05.2023.
- c. The further allegation refers to the Government health dispensary. The dispensary is only an outdoor facility without any indoor bed facility for the patients which is opened only for a limited period. The 24 x 7 care with hospitalization and major treatment is only available in the hospital and the dispensary is not the hospital. The siting criteria framed by the Ministry of Environment, Forest and Climate Change, however, does not refer to any dispensary in the notification dated 18.05.2023.
- d. Another allegation relating to the distance of village Tehang and Shahpur @ 0.520 KM and 0.602 KM respectively from the hot mix plant cannot be referred to the distance of cities and towns as the habitation is prescribed as 0.5 Km in the notification and boundary of cities and towns @ 1.0 km. Hence, the allegation is not sustainable.
- e. The allegation relating to the existence of a dairy farm is not sustainable as there is no such reference of distance from dairy farm in the siting criteria.
- f. The allegation relating to the existence to the playground of Guru Nanak Dev University College, Tehang is also not sustainable as there is no such reference of distance from playground in the siting criteria.
- * The mention of a temple (Bute da Khooh) is also not sustainable as the report dated 05.09.2025 of Tehsildar, Phillaur (Revenue Authority) has certified that there is no educational institution, historical religious place, protected monument, temple, gurudwara, court, tourist spot, wildlife sanctuary, zoo within 500 meters of the site of the hot mix plant as per revenue record.



27 APR 2026

- 7) That it is relevant to mention here that the hot mix plant was found in operational condition during the visit by the Board officers on 26.12.2025 and hence a show cause notices for violation of the provisions of the Water

(Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 were issued by the Board to the hot mix plant of respondent no. 7 vide letter no. 2884 dated 31.12.2025 and letter no.748 dated 18.02.2026. A copy of letter no. 2884 dated 31.12.2025 is enclosed as **Annexure R-4/F** and a copy of letter no. 748 dated 18.02.2026 is enclosed as **Annexure R-4/G**.

The hot mix plant has given reply dated 27.02.2026 stating that the unit was not operational and the availability or condition of machinery should not be construed as operation of the plant. The hot mix plant has applied for the consent to operate of the Board on 26.02.2026. A copy of reply dated 27.02.2026 given by the hot mix plant is enclosed as **Annexure R-4/H**.

- 8) That the consent to operate application filed by the hot mix plant is under consideration of the Board.
- 9) That in further compliance to the order dated 06.02.2026 of this Hon'ble Tribunal, the site of the hot mix plant was visited by the Assistant Environmental Engineer and Scientific Assistant of the Punjab Pollution Control Board on 20.04.2026 when the unit i.e., hot mix plant of respondent no.7 was in operation and clear emissions were observed from the stack of the hot mix plant. The officers of the Board had conducted sampling and the stack emission sample of the hot mix plant of respondent no.7 was sent to Zonal Laboratory, Jalandhar for analysis vide letter dated 20.04.2026. A copy of data sheet prepared by the visiting officers during visit on 20.04.2026 is enclosed as **Annexure R-4/I**. The sample analysis report is awaited.

The unit was found complying with the code of practice as mentioned and prescribed in the notification no. 376(E) dated 18.05.2023 of the Ministry of the Environment, Forest and Climate Change of the Government of India. The report dated 20.04.2026 of the visiting officer in this regard is enclosed as **Annexure R-4/J**.

- 10) That the deponent may kindly be allowed to place on record the present comprehensive report by way of affidavit on behalf of respondent Punjab Pollution Control Board in compliance to order dated 06.02.2026 for kind consideration of this Hon'ble Tribunal.

Dated: 24-04-2026

Place: JALANDHAR



Deponent

(Er. Jatinder Soni)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Kapurthala
(On behalf of Respondent no.4)

Sealed the deponent who has
signed/Thumb marked in my
presence

VERIFICATION:

Verified that the contents of the above comprehensive report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 24-04-2026

Place: JALANDHAR

Deponent



(Er. Jatinder Soni)
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Kapurthala
(On behalf of Respondent no.4)

Signature of the deponent who has
been attested by the deponent marked in my
presence



27 APR 2026

ATTESTED

Notary Jalandhar (Pb.) India

TRANSLATION FROM PUNJABI TO ENGLISH

Town and Villages Planning Department, Punjab
District Town Planner (Planning), Jalandhar.

To

Sh. Jatinder Dhingra, S/O Sh. Kawal Kishore Dhingra,
Model Town, Jalandhar-1, Jalandhar.

Memorandum letter No. 1072 DTP(J)/SSV-I

Dated: 14/08/2025

Sub: Land use classification for the site of Hot Mix Plant through Sh. Jatinder Dhingra, S/O Sh. Kawal Kishore Dhingra, at Village Tehang (H.B No. 142), Tehsil Phillaur Distt. Jalandhar.

Endst: Online I. Pin No. 250892930 Internal 11.08.2025.

As per the documents attached under the above subject and reference and the report of the Planning Officer:-

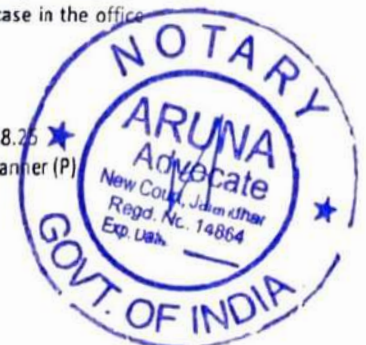
- 1) This site is located approximately 735 meters from the link road going from Village Tehang to Village Atti and about 115 meters from the link road going to Village Shahpur in the middle and on the left side is Village Tehang-1 (H.B. No. 142). It falls in Revenue Estate of Tehsil Phillaur District Jalandhar. The area of the site is 2.65 acres. The site is Vacant as per the opportunity report.
- 2) As per the approach revenue document and opportunity report, has been taken from the 22'-0" wide link road. As per the Unified Zoning Regulation, to widen the 22 feet wide link road to 60 feet, you will be required to leave the 19'-0" road widening strip from your land without taking any claim as per the government orders. A water body (distributary) flows from the south of your site, as per the Unified Zoning Regularization 2018, you are required to take NOC from the concerned department after leaving a 10 meter green strip along the distributary. The frontage (238'-0") and area (2.65 acres) of the site meet the departmental guidelines.
- 3) This site falls in the Agricultural Zone as per the provisions of the Draft Master Plan Goraya (2011-2031) which has not been notified yet. If after the Master Plan Goraya is notified, it is declared as Non Confirming Land Use Zone, then you will be liable to abide as per Section-79 of the "Punjab Regional and Town Planning and Development Act, 1995".
- 4) As per Government Notification no. PS/PSHUD 206 dated 12.11.2021.
 - In Rural and Agricultural Zone, the minimum distance from the population of 15 permanent houses of the Orange Category Industry should be 100 meters and the distance from the population of 50 permanent houses should be 250 meters. The population of 15 permanent houses does not fall within 100 meters of the site applied for land use classification and the population of 50 permanent houses does not fall within 250 meters. Accordingly, the activity under the subject is permissible.
- 5) After complying with the departmental guidelines mentioned in the instructions issued vide Government Notification No. 13/41/2021-611G2/2684 dated 19.10.2022, the building plan and completion certificate will be required to be approved by the Competent Authority Director Factories Punjab.

Note:- This information is only for the purpose of indicating the land use classification of the site as per the Master Plan proposals based on the documents (Revenue, Location Plan etc.) submitted by you at this office. This information should not be construed as approval of the CLU/Building Plan of the site under consideration. If the documents submitted by you with the case in the office are found to be incorrect/incomplete, then you will be solely responsible for it.

Translate Copy of the Document
ATTESTED
NOTARY PUNJAB INDIA

27 APR 2026

Sd/- 14.8.25
District Town Planner (P)
Jalandhar





Filer's R/c
M/s
03/09/25

Ref. No. _____

Date: 03/09/2025



FR
AEE-1
03/09/25

To,

The Environmental Engineer,
Punjab Pollution Control Board,
RO, Kapurthala

Subject:- Request for establishment of new hot mix plant namely M/s Dhingra Brothers, Village Tehing, Tehsil Phillaur, District Jalandhar.

Respected Sir,

With due respect it is inform you that we are going to establishment a new hot mix plant at Village Tehing, Tehsil Phillaur, District Jalandhar. Our hot mix plant is installed on KHASRA Number at 50//12/3 (5-7), 50//13/1 (2-10), 50//18/2 (2-16), 50//19/1 (6-0), 50//22/3/1/2 (4-0), 50//23/1/1/1 (0-7), 50//26 (2-4) total measuring 10 Kanal 12 Marla. A copy of jamabandi and lease deed of the land is enclosed here with so please forward our case to Tehsildar for setting land use classification.

THANKING YOU

Dated - 03.09.2025

03/09/2025

Jatinder Dhingra, Proprietor,
M/s Dhingra Brother,
Village Tehing, Jalandhar

	PUNJAB POLLUTION CONTROL BOARD	
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ		
Regional Office, Kapurthala		
2 nd Floor, Midland Financial Centre, Opp. King's Hotel, Near Bus Stand, Jalandhar		
www.ppcb.gov.in Tel No. 0181-2091937 e-mail: - ppcb2jalandhar@gmail.com		

No. 1973

Dated: - 03/09/2025

To

The Tehsildar,
Tehsil Phillaur, Distt. Jalandhar.

Sub: Verification of siting guidelines prescribed by the State Govt. for new Hot Mix Plant at Village Tehing, Tehsil Phillaur, District Jalandhar - M/s Dhingra Brothers.

It is intimated that the subject cited project proponent vide its letter, has submitted the proposal along with relevant record for the establishment of new hot mix plant in the revenue estate of Village Tehing, Tehsil Phillaur, District Jalandhar in Khasra No. 50//12/3 (5-7), 50//13/1 (2-10), 50//18/2 (2-16), 50//19/1 (6-0), 50//22/3/1/2 (4-0), 50//23/1/1/1 (0-7), 50//26 (2-4) total measuring 10 Kanal 12 Marla. The Punjab Govt., Department of Science, Technology, Environment and Non-Conventional Energy vide order 03 dated 26.04.1999 has prescribed siting guidelines for the establishment of new hot mix plants in the State of Punjab. The copy of revenue record bearing Khasra for land belonging to proposed site of hot mix plant alongwith report of Tehsildar regarding possession of specific khasra nos. as mentioned above, jamabandi, lease deed and location plan are enclosed herewith.

You are, therefore, requested to issue certificate regarding the distances of proposed industry site **from Village Phirni/Lal Lakir, Wild Life Sanctuary, Zoo, Residential Area* (15 pucca houses), Educational Institutions (School/College), Historical Religious Places, Temple, Hospital, Court, Tourist Spot and Protected Monuments.**

**The residential areas mean the area under a scheme notified by Punjab Urban Planning & Development Authority (PUDA), Municipal Corporation, Municipal Council, Improvement Trust and any other authority / agency in the State.*

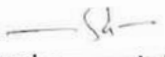
The report may please be submitted within 15 days positively as per the order of Government of Punjab.


Environmental Engineer
Regional Office, Kapurthala

Dated: -

Endst. No.

A copy of above is forwarded to the M/s Dhingra Brothers, Village Tehing, Tehsil Phillaur, District Jalandhar, Punjab.


Environmental Engineer
Regional Office, Kapurthala

It is requested that the order of Tehsildar Sahib Phillaur Ji dated 05/09/2025 Punjab Pollution Control Board Letter No. 1973 dated 03/09/2025 as per khasra No. 50//12/3(5-7) 13/1(2-10) 18/2(2-16) 19/1(6-0) 22/3/1/2(4-0) 23/1/1/1(0-7) 50//26(2-4). Inspected the support situated at Village Tehang, as per the request of the applicant, the report with details is as follows:

1. According to the Jamabandi year 2021-22, Village Tehang Hadbast No. 142, the number of Khasra is 50//12/3(5-7) 13/1(2-10) 18/2(2-16) 19/1(6-0) 22/3/1/2(4-0) 23/1/1/1 (0-7) kitta 6 area 21-0 is 1/2 share balance area 10-10 khasra No. 50//26(2-4) is 5/88 share balance 0-2-4.5 Total area 10-12-4.5 It is owned by Jatinder Dhingra, son of Kawal Kishore Dhingra, son of Kishan Lal Dhingra.
2. Ownership under total area is 10-12-4.5.
3. That there is no municipal corporation boundary within 5 km of the area.
4. That there is no city within 2 km of the area.
5. That there is no religious places/ghirni within 500 meters of the area.
6. That there is no National/State Highway within 500 meters of the area.
7. That there is no group of 15 houses within 500 meters of the area.
8. That there is no educational institution/historical religious place/protected monument within 500 meters of the area.
9. That there is no wildlife sanctuary/zoo within 500 meters of the area.
10. That there is no temple/gurudwara/court/Tourist Place within 500 meters of the area.

Please submit the report with details for further appropriate action.



27 APR 2026

Sd/- 05.09.2025

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ATTESTED
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Sd/- & Seal
 TEHSILDAR
 Phillaur



PUNJAB POLLUTION CONTROL BOARD
ZONAL OFFICE NEAR WATER TANK FOCAL POINT JALANDHAR
 Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTE/2025/010484

Registered/Speed Post

Date:

Industry Registration ID: O25JAL1160107

Application No : 29799017

To,

Jatinder Dhingra
473-r, Model Town Jalandhar-i
Jalandhar, Punjab-144003

Subject: Grant of "Consent to Establish"(NOC) for an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to establish the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Establish (NOC) granted to the Industry

Certificate No.	CTE/Fresh/JAL2/2025/29799017
Date of issue :	26/09/2025
Date of expiry :	25/09/2026
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Jatinder Dhingra, (Proprietor)
Address of Industrial premises	M/s Dhingra Brothers (india) Bitumen Plant Village Tehang, Teh. Phillour, Disst. Jalandhar, Jalandhar li, Jalandhar li-144410
Capital Investment of the Industry	192.25 lakhs
Category of Industry	Orange
Type of Industry	75.1 Hot mix plants using oil as fuel
Scale of the Industry	Small
Office District	Jalandhar li
Consent Fee Details	Rs. 10800/- vide UTR no IOBAN24123038109 dated 02.05.2024 as NOC fee.
Raw Materials (Name with quantity per day)	Crusher @87.2TPH Sand @64TPH Bitumen @29TPH
Products (Name with quantity per day)	Bitumen Premix @160TPH

"This is computer generated document from OCMMS by PPCB"

M/s Dhingra Brothers (india) Bitumen Plant, Village Tehang, Teh. Phillour, Disst. Jalandhar, Jalandhar li, Jalandhar li, 144410

By-Products, if any.(Name with quantity per day)	---
Details of the machinery and processes	As per application.
Details of the Effluent Treatment Plant	Domestic Effluent @ 1.0 KLD Onto land for plantation after septic tank
Mode of Disposal of Effluent	Domestic Effluent @ 1.0 KLD Onto land for plantation after septic tank
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.
Sources of emissions and type of pollutants	SPM from Bitumen heating & mixing furnace and DG sets.
Mode of disposal of emissions with stack height	Stack of adequate heights.
Quantity of fuel required in TPD	Bitumen Heating & Mixing Furnace of capacity 160 TPH. Diesel for 2 no. DG set of capacity 450 KVA & 65 KVA with canopy
Type of Air Pollution Control Devices to be installed	Bag Filter, Water Scrubber as APCD with Bitumen Heating & Mixing Furnace Canopy with DG sets.
Standars to be achieved under Air (Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.



26/09/2025

(Bachanpal Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Regional office, Kapurthala.



26/09/2025

(Bachanpal Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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M/s Dhingra Brothers (India) Bitumen Plant, Village Tchang, Teh. Phillour, Distt. Jalandhar, Jalandhar I, Jalandhar II, 144410

Page 4

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA) 0.5$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
13. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the industry.
15. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

22. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
23. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
25. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
27. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.
29. The industry shall submit a detailed plan showing therein, the distribution system for conveying waste-waters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
30. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
31. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
33. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
34. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
35. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.
36. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
37. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry



26/09/2025

(Bachanpal Singh)
Environmental Engineer

For & on behalf
of

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(Punjab Pollution Control Board)

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M/s Dhingra Brothers (India) Bitumen Plant, Village Tehang, Teh. Phillour, Distt. Jalandhar, Jalandhar li. Jalandhar li. 144410

B. SPECIAL CONDITIONS

1. The industry will comply with the code of practice of hot mix plant vide notification of Punjab Govt. vide no. 178/99/03 dated 26.04.1999 before commissioning of the unit.
2. The industry should plant three rows of spreading crown & rust growing varieties of evergreen brand leaved trees all along the boundary. All roads/ vehicular movement areas at site of Hot Mix Plant should be pucca/stabilized with stone aggregates and regular sprinkling of water be ensured so that no dust is generated with vehicular movement.



26-09-2023

**(Bachanpal Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

Regional Office, Kapurthala

2nd Floor, Midland Finance Centre, Opp. King's Hotel, Near Bus Stand, Jalandhar

Visit us at www.ppcb.gov.in Tel No. 0181-2991937 e-mail: - ppcb2jalandhar@gmail.com

No. 3884

Dated: 31/12/2025

To

M/s M/s Dhingra Brothers (india) Bitumen Plant,
Village Tehang, Teh. Phillaur,
Distt. Jalandhar.

Subject: - Show cause notice for violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the industry to obtain the consent to operate u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 before operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control device to ensure that concentration of various pollutants in emission/discharge to be discharged by industry conform to the standards prescribed by the Board/MoEF under Environment (Protection) Act, 1986.

And whereas, the industry was visited by officers of this office on 26.12.2025 and it was observed as under:-

1. The industry was found non-operational.
2. Raw material at site was found in significant quantity.
3. The representative of the industry informed that earlier plant was operational but due to winter season it is not operational.
4. The representative did not produce sale/ stock register of the hot mix plant.
5. The condition of the hot mix plant also presents that it was operational.
6. The industry was operational without obtaining CTO from the Board.
7. The industry has obtained consent to establish vide no. CTE/Fresh/JAL2/2025/29799017 dated 26/09/2025 valid upto 25/09/2026 from the Board.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been proposed to initiate action against the industry due to violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity to show cause for said violations.

You are, hereby, given an opportunity to file reply and objections, if any, before the **Environmental Engineer, in Regional office, Kapurthala at Midland Financial Centre, Second Floor, Opp. King Hotel, Near Bus Stand, Jalandhar, within 07 days** failing which it will be presumed that industry has nothing to say and the Board shall go ahead to take further action without giving any further notice/opportunity.

**ENVIRONMENTAL ENGINEER
REGIONAL OFFICE, KAPURTHALA**

M



Punjab Pollution Control Board

Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar



Phone No. 0181-2601612 www.ppcb.gov.in Email ID - seeppcbjal@gmail.com

No. 748 (Regd.) Date 10/2/26
To,

M/s Dhingra Brothers (India),
Bitumen Plant,
Village Tehang, Tehsil Phillaur,
District Jalandhar-II, Punjab.

Subject: Show Cause Notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of industry to obtain the 'consent to establish (NOC) of the Board before setting up of new unit as well as for modernization or expansion of the industry and for emission/effluent from its industrial premises and to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act & u/s 21 of the Air (Prevention & Control of Pollution) Act 1981.

Whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent from its industrial premises and to operate an outlet

And whereas, it is mandatory on the part of industry to install proper and adequate Water Pollution Control Device so that the concentration of various pollutants conforms to the effluent standards prescribed by the Board.

Whereas, it is mandatory on the part of industry to obtain the 'consent to operate' of the Board u/s 21 of Air (Prevention & Control of Pollution) Act 1981, for discharge of emissions from its industrial premises.

And whereas, it is mandatory on the part of industry to install proper and adequate Air Pollution Control Device so that the concentration of various pollutants conforms to the emission standards prescribed by the Board

Whereas, the subject cited industry namely M/s Dhingra Brothers (India) Bitumen Plant, Village Tehang, Tehsil Phillaur, District Jalandhar was visited by Er. Rajinder Singh, AEE and Er. Sukhpreet Singh, JEE of this office on 26.12.2025 and observed as under: -

1. The industry was found non-operational.
2. Raw material at site was found in significant quantity.
3. The representative of the industry informed that earlier plant was operational but due to winter season it is not operational.
4. The representative did not produce sale/stock register of the hot mix plant.
5. The condition of the hot mix plant also presents that it was operational.
6. The industry was operational without obtaining consent to operate from the Board.
7. The industry has obtained consent to establish vide no. CTE/Fresh/JAL2/2025/29799017 dated 26.09.2025 valid upto 25.09.2026 from the Board.

Whereas, a Show Cause Notice for violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 was earlier issued to the industry by this office vide letter no. 2884 dated 31.12.2025 with an opportunity to file reply and objections, if any, before the Environmental Engineer, Regional Office, Kapurthala. However, the industry has neither filed reply nor obtained consent to operate from the Board till date.

Now therefore, you are hereby called upon to explain your position via this show cause as to why appropriate action should not be taken against you under the

provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the above said violations.

You are hereby directed to submit your reply alongwith documentary evidence, if any, and also to apply and obtain Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Board within a period of 15 days from the date of issue of this notice.


In case the industry fails to submit reply and/or fails to obtain the requisite Consent to Operate within the stipulated period, the Board shall proceed to take action as deemed fit in the matter without giving any further notice.


For Senior Environmental Engineer

Endst. No. 749

Dated: 18/2/26

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Kapurthala for information and with request to get the copy of the notice delivered to the unit through special messenger/email/whatsapp, and send the receipt of same to this office.


For Senior Environmental Engineer



Ref. No. DBI/010/202521

To
The Environmental Engineer,
Punjab Pollution Control Board, Zonal Office, Jalandhar.

Subject: Reply to Show Cause Notice No. 748 dated 10.02.2026 issued under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Respected Sir,

With reference to the above-mentioned Show Cause Notice issued to M/s Dhingra Brothers (India), Bitumen Plant, Village Tehang, Tehsil Phillaur, District Jalandhar-II, we respectfully submit our reply as under:

- Status of Operation: We submit that the unit was not operational at the time of inspection dated 26.12.2025 due to the winter season and non-receipt of work orders. No production activity was being carried out on the said date.
- Presence of Raw Material: The raw material found at the site was old stock lying unused from the earlier operational period. The presence of material does not indicate active operation of the plant.
- Condition of Plant & Machinery: The hot mix plant and machinery were in installed condition only. Mere availability or condition of machinery should not be construed as current operation of the unit.
- Sale / Stock Register: Since the unit was non-operational, no sale or production activity was carried out during the relevant period. However, we undertake to produce all required records before the competent authority whenever called upon.
- Consent to Establish (CTE): The unit has already obtained Consent to Establish vide No. CTE/Fresh/JAL2/2025/2979017 dated 26.09.2025, valid up to 25.09.2026, which clearly establishes our bona fide intention to operate strictly in compliance with environmental norms.
- Consent to Operate (CTO): We respectfully submit that no operation was carried out without obtaining Consent to Operate (CTO) under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. Further, we have already deposited the prescribed CTO fee of ₹84,000/- through NEFT dated 26.02.2026 vide
- UTR No. HDFCH00825153208 (Ref. No. 1487971258) and
- UTR No. HDFCH00825127901 (Ref. No. 148793283).

We are submitting the required documentation and applying for CTO strictly in accordance with the provisions of the above Acts. The unit shall commence production only after obtaining the said Consent to Operate from the Board.

We are in the process of submitting the required documentation and are applying for CTO strictly in accordance with the applicable law and procedure. The unit shall



Ref. No. _____

Date: _____

commence production only after obtaining the said Consent to Operate from the Board.

- Compliance Assurance: We assure your good office that the unit shall strictly comply with all provisions of the Water Act, 1974 and Air Act, 1981 and shall not commence operations without obtaining all statutory approvals from the Board.

In view of the above facts and submissions, we humbly request your good office to take a lenient view and drop further proceedings in the matter, as there was no intentional or actual violation of the provisions of the Acts.

We shall remain fully cooperative and shall comply with any further directions issued by the Board.

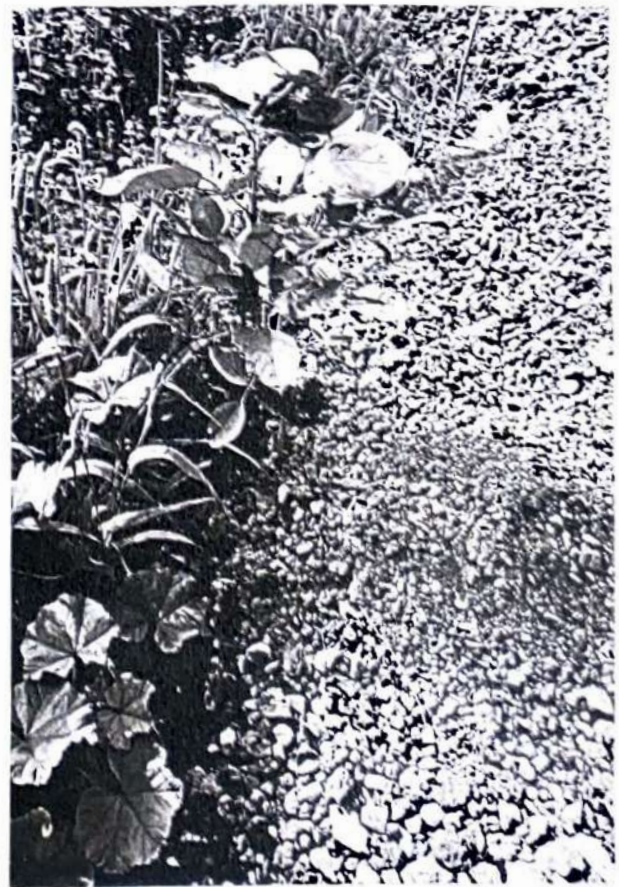
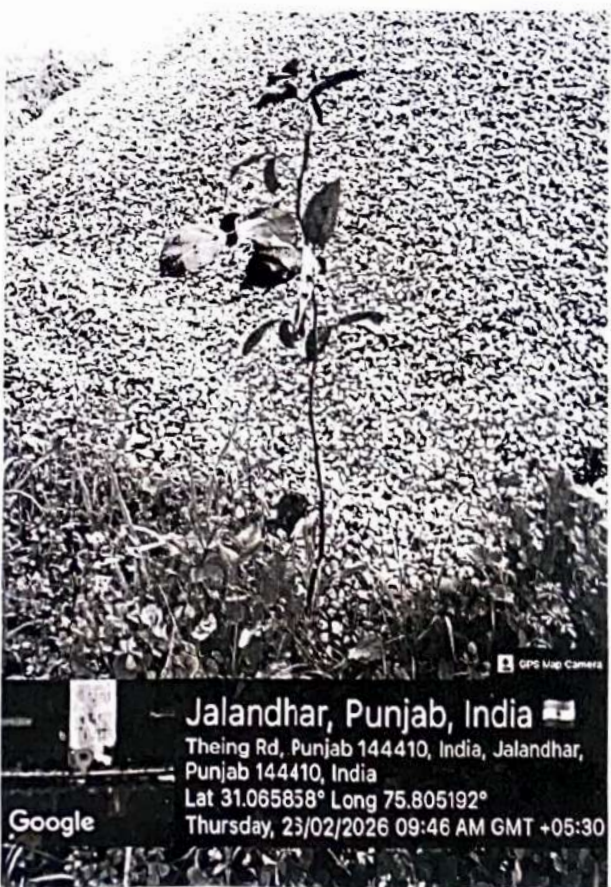
Thanking you.

Yours faithfully,



Dhingra Brothers (India)

Auth./Sign./Prop



DHINGRA BROTHERS IND
PLOT NO 19 KAPURTHALA ROAD
VARIANA INDUSTRIAL AREA
JALANDHAR
JALANDHAR, Pin : 000000

PAYMENT ADVICE

Transaction Date	:	26/02/2026
Remitter Name	:	DHINGRA BROTHERS IND
Remitter's Account No	:	50200055998830
Beneficiary Code	:	
Beneficiary Name	:	PUNJAB POLLUTION COLLECTION ACC
Beneficiary's Account No	:	2918000100261206
Transaction Remarks	:	NEFT - PUNB0291800 - C15493260226103747 - - 2918000100261206 - PUNJAB POLLUTION COLLECTION ACC
Reference No	:	1487971258
Payment Product	:	NEFT
UTR / RRN No	:	HDFCH00825153208
Amount	:	42000.00
Amount in Words	:	Forty Two Thousand Rupees

Dear Sir / Madam,

We have initiated your payment for the amount of 42000.00 for the services rendered, vide NEFT, for below mentioned details

Payment Details 1 :
Payment Details 2 :
Payment Details 3 :

**DHINGRA BROTHERS IND
PLOT NO 19 KAPURTHALA ROAD
VARIANA INDUSTRIAL AREA
JALANDHAR
JALANDHAR, Pin : 000000**

PAYMENT ADVICE

Transaction Date	:	26/02/2026
Remitter Name	:	DHINGRA BROTHERS IND
Remitter's Account No	:	50200055998830
Beneficiary Code	:	
Beneficiary Name	:	PUNJAB POLLUTION CONTROL BOARD NEFT-RTGS A-C
Beneficiary's Account No	:	2918000100261206
Transaction Remarks	:	NEFT - PUNB0291800 - C85324260226102002 - - 2918000100261206 - PUNJAB POLLUTION CONTROL BOARD NEFT-RTGS A-C
Reference No	:	1487932383
Payment Product	:	NEFT
UTR / RRN No	:	HDFCH00825127901
Amount	:	42000.00
Amount in Words	:	Forty Two Thousand Rupees

Dear Sir / Madam,

We have initiated your payment for the amount of 42000.00 for the services rendered, vide NEFT, for below mentioned details

Payment Details 1 :
Payment Details 2 :
Payment Details 3 :



Punjab Pollution Control Board

Zonal Lab, Focal Point, PSICE, Water Tank, Jalandhar

Ph. No. 0181-2600301

www.ppcb.gov.in E-mail: zolabjalandhar@gmail.com

DATA SHEET


DETAILS TO BE SUPPLIED FOR THE COLLECTION OF SAMPLE OF PROCESS/FLUE GAS EMISSION.

1. Name of the Industry with Address : m/s Dhingra Brothers (India) Bitumen Plant,
village - Tehung, Phillaur, Jalandhar
2. Date and time of collection of the sample : Date 20 Month 04
Year 2026 Hrs. 12:00 pm onwards
3. Type and capacity of the Boiler and Rating : Hot mix plant
4. Height of the stack from ground level : ~30'
5. Diameter of the stack : Top ~3' Bottom ~3'
6. Type of air pollution control equipment (s) installed and working : Bag filter house
7. Type of fuel used with quantity in MT/day of KL/day : Type of fuel - Quantity -
8. Thimble No. with initial weight/type and volume of absorbent used : Th no. T143 - 1.6253g
9. Temperature °C : Ambient Air 36 °C / Air Emission 75 °C
10. Process/flue emission velocity : 7.6 m/sec. E.P = 30 min/kg
Pac = 745 min/kg
11. i. Rate and duration of sampling : 26 LPM x 30 min
- ii. Carbon dioxide in flue gas emissions : -
12. Samples collected from : (i) Port hole before inlet to APCD.
(ii) From port hole on stack after APCD.
13. Persons with designation (Present at the time of collection of sample(s)) : (i) Er. Rajinder Singh, AEE
(ii) S. Gaurajeet Singh, SA
(iii) Sh. Anoop Dhingra, owner
14. Remarks :-
(i) The unit was in operation during the visit.
(ii) Batch-type hot mix plant has been installed with APCD - bag filter house
(iii) Clear emissions were observed from the stack and sampling was conducted.

- i) Samples of the process/flue gas emission of M/s _____ from the point mentioned at Sr. No. 12 above was collected in the presence of Sh. _____ representative of the industry.
- ii) The provisions of the section 26 of the Air (Prevention & Control of Pollution) Act, 1981 have been explained to the occupier/ representative of the industry.
- iii) Request has been made by the industry to send the sample to Laboratory established under sub section (1) of section 26 of the Air Act, 1981.
- iv) The samples have been collected as per the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- v) The sample was sealed bearing the inscription as under and placing a chit signed by: -
 - i) _____ ii) _____
 - iii) _____ iv) _____

No request has been made by the industry to send the sample to laboratory established under subsection (1) of section 28.

Signature of the occupier/representative of the industry with designation with seal


 Signature of Officer/Official
 Collecting the sample
 (SA) (AEE)

Endst No. _____

Dated _____

To Mr./Mrs. _____ Board Analyst, Punjab Pollution Control Board, Patiala.

Enclosed please find sent herewith sealed and preserved sample of emission collected under section 26 of the Air (Prevention & Control of Pollution) Act, 1981 from the industry mentioned in the data shed.

You are requested to analyses the following parameters and send the report as per the legal procedure laid down in the Air (Prevention & Control of Pollution) Act, 1981 immediately.

Parameters to be analyzed SPM

Received sealed/unsealed and preserved sample/samples on _____ at _____ through Sh. _____

Visit Report

Name of the industry :- M/s Phingaa (India) Bitumen Plant,
Village Tehang, Teh. Phillaur, Jalandhar

Date of visit :- 20-4-26

Representatives of the :- Anoop Phingaa, Owner and Deepak Mishra, Manager
industry

Representatives of the :- Er. Ravinder Singh, AEE and Gauravjeet Singh, SA
Roast

Observations :-

1. The unit was in operation during the visit.
2. The batch type hot mix plant has centralized control panel and cabin. Dust collector followed by bag filter house is provided as APCD.
3. Adequate stack height is provided by the unit along with sampling platform and portholes. Clear emissions were observed from the stack of the unit. Air emission samples were collected and sent to Zonal Lab, Jalandhar for analysis.
4. Vehicular movement area within the plant area is stabilized with aggregates, Mobile tankers with provision for sprinkling of water on the movement area within premises have been provided on site. During visit no dust with the movement of vehicles was seen.
5. The unit has planted saplings for plantation along the periphery of the premises of hot mix plant.
6. Adequate arrangements have been provided for proper mixing of bitumen with aggregate as soon as it is heated.

- 3. Left over process rejects seen dumped anywhere in or around the premises
- 3. The domestic effluent is discharged onto land for plantation inside the premises after treatment through septic tank.
- 4. The industry has installed two D/G sets of capacity 450 kVA and 65 kVA with canopy and stack height.



By 28/8
AEE, Ro Kalusthala

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 91 OF 2026

IN THE MATTER OF:

Gram Panchayat Village Tehang

...Applicant

versus

State of Punjab & Ors.

...Respondent

VAKALATNAMA

KNOWN ALL to whom these presents shall come that I, Jatinder Soni, aged around 39 years, Environmental Engineer and the authorised representative of the Punjab Pollution Control Board, Respondent No. 4 having its office at Regional Office - Kapurthala, Punjab Pollution Control Board. Do hereby appoint in the present matter: Mr. Apar Gupta (D/500/2007), Mr. Naman Kumar (D/6574/2023), Ms. Indumugi C. (D/5685/2022), Ms. Avanti Deshpande (MAH/2073/2023), E-215, East of Kailash, New Delhi: 110065, Tel:- 9990000256 (hereinafter called the 'Advocates') to be the Advocates for the Respondent No. 4 in the above-mentioned causes, to do all the following acts, deeds and things or any of them, that is to say:-

1. To act, appear and plead in the above-mentioned cause in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or letters patent appeal or review or revision or execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, letters patent appeal, petition of appeal to the Supreme Court, High Courts, cross-objections, or petitions or execution, review, revision, withdrawal compromise or other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.
3. To withdraw or compromise the said cause or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said cause.
4. To receive moneys and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and during the prosecution of the said cause.

5. To employ any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred on the advocates whenever they may think fit to do so.

AND I hereby agree to ratify whatever the advocates or their substitute shall do in the premises.

AND I hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of their absence from the Court when the said cause is called up for hearing.

AND I hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

IN WITNESS WHEREOF I hereunto set my hand to these presents and the contents of which have been explained to and understood by me, this 27th day of April 2026

Apur Gupta

APAR GUPTA
(D/500/2007)

Avanti

AVANTI DESHPANDE
(MAH/2073/2023)

Naman Kumar

NAMAN KUMAR
(D/6574/2023)

E. Indumugic

INDUMUGIC.
(D/5685/2022)

Accepted

Accepted
(Client)
Environmental Engineer
Punjab Pollution Control Board
Regional Office-2, Jalandhar





Advance Service – Comprehensive Report (Affidavit) in OA No. 91/2026 -(Gram Panchayat Village Tehang Vs Union of India & Ors.).

1 message

Rahul Clerk <courtclerk@aparlaw.in>
To: Vibha Nagar <nagar.vibhanagar@gmail.com>
Cc: Apar Gupta <office@aparlaw.in>

Mon, Apr 27, 2026 at 7:10 PM

Respected Sir/Madam,

Please find attached the Comprehensive Report by way of Affidavit filed on behalf of Punjab Pollution Control Board in compliance with the Hon'ble NGT order dated 06.02.2026 in OA No. 91/2026 (Gram Panchayat Village Tehang Vs Union of India & Ors.).

The same is being served in advance. Kindly acknowledge receipt.

--

Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

@ courtclerk@aparlaw.in

A [E-215, 3rd Floor, East of Kailash, New Delhi, India 110065](#)

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Final Comprehensive Report.pdf